

(a) whether attention of Government has been drawn to the news item "Water found in pesticide bottles" appearing in the Hindustan Times dated 20 October, 1985; and

(b) if so, the steps taken to check the adulteration of pesticides ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): Yes, Sir. For aerial spraying on pyrilla this year in Uttar Pradesh, only Endosulfan 35% EC was used. Entire quantity was supplied by M/s. Hindustan Insecticides Limited. Samples from all the ten batches which were supplied were drawn and tested in the Central Insecticides Laboratory. These were found to be satisfactory.

(b) To enforce quality control on pesticides, the State Governments have adequate powers to draw samples and to take action in cases of misbranding. In fact, during the recent anti pyrilla operations, the Government of Uttar Pradesh had conducted raids during May-July, 1985 and collected samples of pesticides. Some of these were found to be substandard in their *chemical content*. Action has been taken/initiated by the State Government under the Insecticides Act, including black listing of three firms.

#### Drought effect on milk production in Gujarat

2004. SHRIMATI GEETA MUKHERJEE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether drought in Gujarat has adversely affected the milk production programme in the State, and if so, details thereof; and

(b) corrective measures, programme-wise proposed by Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YCGENDRA MAKWANA) : (a) & (b)

The required information is being collected from the Government of Gujarat and will be placed on the Table of the Sabha in due course.

#### Applications for grant of ownership rights for DDA slum quarters

2005. SHRI MUKUL WASNIK : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) how many applications were received by Delhi Development Authority (Slum) in 1984 from allottees/occupants who are residing in DDA slum quarters on rental basis for grant of ownership rights;

(b) the action taken by DDA (Slum) on the applications so far;

(c) what amount the allottees occupants have to pay for different floors for ownerships rights; and

(d) the time by which the allottees/occupants will be given the ownership rights ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) 11,036.

(b) House to house survey is being carried out for the verification of the details given in applications forms and the same is near completion. In 30 cases the lease-hold rights have already been given to the applicants.

(c) The liquidation cost differs from colony to colony and not from floor to floor.

(d) The occupants will be granted ownership rights only when the arrears of licence fee and the liquidation costs of the flats are paid.

#### Villages selected for development programmes

2006. SHRI RAMSWAROOP RAM : Will the Minister of AGRICULTURE be pleased to state :